

ITEM NO.1

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Criminal) No. 225/2019

MOHAMMAD ALEEM SYED

Petitioner

VERSUS

UNION OF INDIA

Respondent

(FOR ADMISSION)

Date : 28-08-2019 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner

Mr. Sanjay Hegde, Sr. Adv.
Mr. Anas Tanwir, Adv.
Mr. Mrigank Prabhakar, AOR
Mr. Abdul Qadir, Adv.

For Respondent

for UOI

Mr. K.K. Venugopal, AG
Mr. Tushar Mehta, SG
Mr. Ankur Talwar, Adv.
Mr. Rajat Nair, Adv.
Mr. Kanu Agrawal, Adv.
Mr. B.V. Balram Das, Adv. (AOR)

for State of J&K

Mr. Tushar Mehta, SG
Mr. Shashi Juneja, Adv.
Mr. Satyajeet Kumar, Adv. (AOR)

UPON hearing the counsel the Court made the following

O R D E R

The writ petition be listed on a date to be fixed by the Chief Justice of India in the chambers.

The petitioner shall be allowed to travel to Jammu & Kashmir; go to Anantnag; meet his parents and after ensuring their welfare, to report back to the

Court on the next date fixed.

An affidavit of the events that have transpired pursuant to the order of this Court, shall be filed immediately on return of the petitioner from Jammu & Kashmir.

Mr. Imtiyaz, Senior Superintendent of Police, Security in the State of Jammu & Kashmir is directed to facilitate the travel of the petitioner and provide access to him in the State without causing any let or hindrance. If required, adequate police protection shall also be provided to the petitioner and also to his parents on proper identification.

(Deepak Guglani)
Court Master

(Anand Prakash)
Court Master